

SHRI S.M. GURADDI: Why? It affects the farming community.

MR. SPEAKER: I will ask the hon. Member to take his seat.

SHRI S.M. GURADDI: I have already given notice...

MR. SPEAKER: It does not matter. There are 10,000 notices which come to me.

*(Interruptions)*

MR. SPEAKER: You withdraw from the House.

SHRI S.M. GURADDI: Why should I?

MR. SPEAKER: Because I ask you to. You are not obeying the Chair.

*(Interruptions)*

MR. SPEAKER: You take your seat.

PROF. MADHU DANDAVATE: What is your ruling?

MR. SPEAKER: Mr. Professor, the question is that the Election Commission is an independent and autonomous body to do it or not to do it. Whatever they decide...

*(Interruptions)*

MR. SPEAKER: Mr. Guraddi, you please sit down; otherwise, I will have to name you. Behave yourself. It is too much now. I have had enough.

Whatever comes under the purview of the Election Commission, you can approach the Election Commission. You can change the statute and bring it under your control because the Election Commission is not accountable and answerable even to the Government. It is simple and straight forward. And if the Election Commission have got any grudge against the Government, they can over-ride it. They are competent to

do it. If they have the authority to announce elections in three States, they could have announced by-elections also. Nobody could have stopped them. Whatever the recommendations of the Government, the Election Commission have the authority, power and judicious approach to do what they like.

*(Interruptions)*

MR. SPEAKER: I have given my ruling. That is all.

PROF. MADHU DANDAVATE: What about my motion?

MR. SPEAKER: I have over-ruled it.

PROF. MADHU DANDAVATE: Under what rules have you over-ruled it?

MR. SPEAKER: It is my discretion; it is my judgement.

PROF. MADHU DANDAVATE: I want to be educated by you.

MR. SPEAKER: No, not here.

*(Interruptions)*

MR. SPEAKER: I am not answerable. My ruling is the ruling simple and straight forward. I do not have to give any explanation. That is all. Shri B.N. Reddy. Only Shri B.N. Reddy goes on record and nobody else.

*(Interruptions)\**

**(vii) Demand for financial assistance to cotton growers of Guntur and Prakasam district of Andhra Pradesh**

SHRI B.N. REDDY (Miryalguda): Alarming situation has again developed in Guntur and Prakasam districts of Andhra Pradesh due to failure of cotton crop. For the second year in succession, the 'yellow fly' has completely damaged the crop. Even the imported pesticide has not helped the cotton

growers. The yield has been hardly two or three quintals per acre instead of eight or nine quintals. Because of failure of the crop, people, finding no means of living, have committed suicide in the districts of Guntur and Prakasam.

I, therefore, urge upon the Government to remit the crop loan granted to marginal cotton growers and reschedule the long-term loans. A subsidy should also be given to the cotton growers to continue their agricultural operations. Steps may also please be taken to rehabilitate the families of the deceased and the crop loans due in such cases be written off.

MR. SPEAKER: Shri Syed Shahabuddin.

SHRI SYED SHAHABUDDIN (Kishanganj): Sir, the Wakf Act, 1954... (*Interruptions*)

MR. SPEAKER: I have explained everything. Go to the Election Commission and ask them, not here.

(*Interruptions*)

MR. SPEAKER: Finished, Not allowed. Whatever they may shout, I do not allow...

(*Interruptions*)

MR. SPEAKER: Mr. Shahabuddin is going on record, nobody else.

(*Interruptions*)\*

MR. SPEAKER: I have given my ruling already.

(*Interruptions*)\*

MR. SPEAKER: I have explained everything and I have given my ruling...

(*Interruptions*)\*

MR. SPEAKER: No, nothing doing. I

have disallowed your motion...

(*Interruptions*)\*

MR. SPEAKER: No running commentary on it.

(*Interruptions*)\*

MR. SPEAKER: I do not have to give any reason.

(*Interruptions*)\*

MR. SPEAKER: I do not know. Ask the Election Commission.

(*Interruptions*)\*

MR. SPEAKER: Ask the competent authority.

(*Interruptions*)\*

MR. SPEAKER: Government has nothing to do with it.

(*Interruptions*)

MR. SPEAKER: Ask the Election Commission, not me.

(*Interruptions*)

(viii) **Demand for further amendment of the Wakf Act, 1954 and in the meantime, the universally accepted provisions of the 1983 Act enforced immediately**

SHRI SYED SHAHABUDDIN (Kishanganj): Sir, the Wakf Act, 1954 was last amended in 1983 but the amended Act has not yet come into force, except two provisions. Responsible Muslim organisations and leaders had objected to some provisions of the Act and suggested further amendments. It was expected that these amendments shall be enacted soon. Now more than five years have lapsed, though the proposed amendments have been